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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

CP(CAA) No. 76/NCLT/AHM/2018  
CA(CAA) No. 19/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2018

Name of the Company: Solvay Specialities India Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Raheel Patel Adv. Applicant 

2. i/b. Nanavati Associates  
Advocate Mr. Raheel Patel i/b M/s Nanavati Associates is present for the Applicant.

The Affidavit of Chairman is filed.

The Report of chairman is filed.

The Proof of service of notice on statutory authorities is filed.

The Common representation of **Regional Director** is received.

The Representation of **Official liquidator** <sup>not</sup> received <sub>Mr.</sub>

No representation received from the other statutory authorities.

Heard the arguments of learned Counsel for Petitioner.

The Petition is admitted.


The Date of hearing is fixed on 23.08.2018.

The Petitioner shall advertise Notice of hearing of this petition in "Financial Express" English edition and "Divya Bhasker" Gujarati Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.


The Petitioner shall issue notices to **Regional Director, Registrar of Companies, Official liquidator and Income Tax** <sup>and Income Tax</sup> informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of the Statutory Authorities.

List the matter on 23.08.2018 for hearing.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 19th day of July, 2018

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL